BETWEEN SHRI K. NAGA Path, ADDITIONAL SECRERTARY APPPEAL AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
Room No. 408, ‘A’ Wing,
Shastri Bhavan, New Delhi-110 001

Appeal No. 23(31)2012-4C

IN THE MATTER OF:

Shri Amit Agarwal Hridayesh, Hospital Road, Mohalla Singh Colony,
Bilaspur (Rampur) Utter Pradesh-244921

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhavan, New Delhi.

DATE: THIRTEENTH MARCH TWO THOUSAND AND TWELVE

ORDER

13.03.2012

The appeal was taken up for hearing today.

2. The Appellant was present. From the Respondent side Shri Nirmal Singh, CPIO, Ms.
Asha Sota, US, Shri Jagdish Kumar, SO(S), Shri Kishore Kumar, SO, Judicial & Notary Section and Shri
Dayasagar, UDC, Notary Cell were present.

3. The Appellant-Applicant filed an RTI application dated 15/12/2011 seeking
information on 8 points relating to Notary and Standing Counsel. Agrieved by the information
supplied by the Respondent-CPIO vide, his letter dated 10.01.2012, he preferred the present appeal
dated 10/02/2012 received on 22/02/2012.

4. I have gone through the information furnished by the CPIO, heard the Appellant-
Applicant and perused records placed before me. In regards to points no. 1, I agree to the
information supplied in regard to years 2008, 2009 and 2010 except in regard to year 2011, wherefor
Respondent-CPIO is directed to furnish suitable reply after collecting necessary information from the
Notary Cell. In regard to Points no. 3 and 6, I agree to the Information supplied by the Respondent-
CPIO and also submissions made in this regard by Shri Kishore Kumar, SO, Judicial/Notary that the
information sought by the Appellant-Applicant is very voluminous and will divert consideration
amount of resources of the Section. I also agree to the information supplied in regards to points no.
2, 3, 4, 7 and 8.

5. In view of the above, the Appeal is disposed of accordingly.

6. In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd
Appeal before the Hon’ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-
110056 within the time period as prescribed under the provision of RTI Act, 2005.

Additional Secretary & Appellate Authority

Copy to:
1) Shri Amit Agarwal Hridayesh, Hospital Road, Singh Colony, Bilaspur UP-244921 (By Speed Post)
2) Shri Nirmal Singh, CPIO, D/o Legal Affairs, ‘A’ Wing Shastri Bhavan, New Delhi.